

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 293 of 2010

Monday, this the 7th day of June, 2010

CORAM:

Hon'ble Mr. Justice K. Thankappan, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

B.D. Nandi, S/o. Late Madhusudan Nandi, aged 58 years, Superintending Surveyor, Kerala & Lakshadweep GDC, Survey of India, Thiruvananthapuram, 695 522, Kerala, residing at 'Abhiramam' House No. 93, Ward No. 19, Kalliyoor Panchayath, Anakuzhy Road, West Poonkulam, Vellayani PO, Thiruvananthapuram 695 522. **Applicant**

(By Advocate – Mr. R. Sreeraj)

V e r s u s

1. Union of India represented by its Secretary to Government of India, Ministry of Science & Technology, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi.
2. The Additional Surveyor General of India (HQ), Survey of India, Post Box No. 37, Hathibarkala Estate, Dehradun-248001, Uttarakhand.
3. The Additional Surveyor General, Southern Zone, Koramangala IIInd Block, Sarjapur Road, Bangalore-34, Karnataka.
4. Sri PK Parida, Superintending Surveyor, Orissa Geo-Spatial Data Centre, Survey of India, RR Laboratory P.O., Bhubaneshwar.
5. Sri BD Nayak, Superintending Surveyor, Orissa Geo-Spatial Data Centre, Survey of India, RR Laboratory P.O., Bhubaneshwar.
6. The Director, Kerala & Lakshadweep Geo-Spatial Data Centre, Survey of India, CGO Complex, Poonkulam, Vellayani Post, Thiruvananthapuram 695 522. **Respondents**

**[By Advocate – Mr. Rajesh for Mr. Sunil Jacob Jose, SCGSC
(R1-3&6)]**

This application having been heard on 07.06.2010, the Tribunal on the same day delivered the following:

ORDER

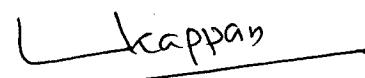
By Hon'ble Mr. K. George Joseph, Administrative Member -

The applicant is aggrieved by the non-consideration of his request for transfer to Orissa. Persons who were below him in the list for repatriation were repatriated without considering his application. He had represented a number of times for considering his request for repatriation especially when he has got just one year and ten months of service only left. The prayer of the applicant is that the respondents should be directed to consider his case for posting to Bhubaneshwar in accordance with law and guidelines without delay.

2. While considering the OA at the admission stage itself, we feel that it can be disposed of with a direction to the respondents to consider his representations for repatriation at Annexures A-8 & A-9 in accordance with law and guidelines at the earliest, at any rate within 60 days from the date of receipt of a copy of this order. Ordered accordingly.

3. In view of the above the OA stands disposed of accordingly. No order as to costs.


 (K. GEORGE JOSEPH)
 ADMINISTRATIVE MEMBER


 (JUSTICE K. THANKAPPAN)
 JUDICIAL MEMBER

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